

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.1976/2026 in MA 1409/2025 in
C.A. No. 9048/2012

[Arising out of impugned final judgment and order dated 08-09-2025
in MA No. 1409/2025 passed by the Supreme Court of India]

PARSHAVANATH CHARITABLE TRUST

Petitioner(s)

VERSUS

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION & ORS.

Respondent(s)

IA No. 180407/2026 - APPROPRIATE ORDERS/DIRECTIONS

WITH

MISCELLANEOUS APPLICATION Diary No.37617/2026 (III)

IA No. 182953/2026 - APPLICATION FOR PERMISSION

IA No. 182955/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 182957/2026 - INTERVENTION/IMPLEADMENT

Diary No. 37620/2026 (III)

FOR APPLICATION FOR PERMISSION ON IA 182978/2026

FOR INTERVENTION/IMPLEADMENT ON IA 182979/2026

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 182980/2026

IA No. 182978/2026 - APPLICATION FOR PERMISSION

IA No. 182980/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 182979/2026 - INTERVENTION/IMPLEADMENT

Date : 03-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANMOHAN

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :Mr. Anil Kaushik, A.S.G.

Mr. Ajay Kumar Singh, AOR

Mr. Yatharth Singh, Adv.

Mr. Divyansh Singh, Adv.

Mr. Sanjay Sharawat, Sr. Adv.

Mr. Ravi Kant, Adv.

Mr. Mayank Manish, Adv.

Mr. Vineet Upadhyay, Adv.

Mr. Chandra Prakash, AOR

Mr. Jayant Dubey, Adv.

Mr. Vivek Singh, Adv.

Mr. C. P. Rajwar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. The Applicants, Pharmacy Council of India and All India Council for Technical Education, seek extension of time schedule for approval process of institutions, grant of admission and completion of admission process laid down by this Court fourteen (14) years ago in *Parshavanath Charitable Trust Vs. All India Council for Technical Education*, (2013) 3 SCC 385.
2. It seems that such applications have been filed in the routine for the past few years.
3. This Court is of the considered view that extension of even one deadline has a cascading effect, inasmuch as, the last date for grant of refusal of approval by the University/State Government, conduct of entrance examination, counselling and last date for admission get extended.
4. Further, the extension of even one deadline not only affects the academic calendar but also puts a lot of pressure on other institutions like the High Courts.
5. Needless to state that the Regulators like Pharmacy

Council of India and All India Council for Technical Education '*need to shape up*' and comply with the binding directions issued by this Court and not seek extensions in routine.

6. At this stage, learned Additional Solicitor General prays for and is permitted to file an affidavit on or before 07.07.2026.

7. List the matters on 08.07.2026.

(KRITIKA TIWARI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)